1	2	3	4	5
5.	Institutional Support for Marketing and Development of Tribal Products/ Produce	189.00	232.00	-
6.	Hostels for ST Girls and Boys	-	-	1221.74
7.	Pre-Matric Scholarship for ST students	593.00	4311.00	4148.86
8.	Post Matric Scholarship for ST students	2367.66	4066.75	4764.83
9.	Support to Tribal Research Institutes (TRIs)	-	164.50	-
10.	Vanbandhu Kalyan Yajana (VKY)	-	1000.00	1384.00

(b) to (e) Annual Action Plan/Proposals are considered by a Project Appraisal Committee (PAC) under Chairmanship of Secretary (Tribal Affairs) with representatives of Niti Aayog, Financial Advisor and representatives of line Ministries along with the State as members/invitees or the Competent Authority as the case may be subject to availability of funds. Based on approval of PAC or the Competent Authority Assistance/fund is released to the States including State of Chhattisgarh subject to fulfillment of relevant provision of General Financial Rules (GFR) for implementing various schemes/projects.

Sanction of schemes for tribals in Chhattisgarh

†1594. DR. BHUSHAN LAL JANGDE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Chhattisgarh requires sanction of action plan and funds under Central Sector Scheme, Special Central Assistance (Tribal Sub-Plan), Umbrella Scheme, Conservation Co-development scheme for special backward tribes and Van Bandhu Kalyan Yogjana; and

(b) whether Chhattisgarh has sent a proposal of ₹ 219.72 crores for construction of hostel/Ashram School, if so, by when the sanction for the same is expected to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) All State Governments

† Original notice of the question was received in Hindi.

including Chhattisgarh has to submit Annual Action Plan for implementation of various schemes/programmes for filling up of critical gaps. Annual Action Plans (AAP) are considered by Project Appraisal Committee (PAC) under the Chairmanship of Secretary, Tribal Affairs taking into account the needs of Scheduled Tribes (STs). All proposals received from State Governments are require approval and sanction.

(b) Ministry of Tribal Affairs is in receipt of a proposal for sanction of ₹ 219.72 crores for construction of one hundred and thirty five 50 seater Hostels. Such proposals are considered in accordance with Scheme Guidelines, subject to availability of funds.

Sexual abuse in tribal schools

1595. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that there are several incidents of sexual abuse and sexual exploitation of girls in centre and State run tribal schools, ashram schools and residential schools in various States, if so, the details thereof;

(b) state-wise cases registered in Ashram Schools/Tribal schools during last three year; and

(c) steps taken by Government to curtail such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI JASWANTSINH SUMANBHAI BHABHOR): (a) to (c) No Specific Complaint has been received in the last three years. Administration and Management of Ashram Schools is the responsibility of concerned State Government. Further, Law and Order is a State subject. Details of cases registered in Ashram Schools/Tribal Schools are not maintained Centrally, since "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India. However, taking cognizance of press reports about sexual abuse in State-run schools, all State Governments were informed and addressed accordingly. States have also issued guidelines to prevent any future occurrences.

Inclusion of Dhangar community as ST in Chhattisgarh

1596. DR. VIKAS MAHATME: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there is no community like Dhangad in Chhattisgarh, whether similar thing was there in Jharkhand, Bihar and Odisha, whether amendment was done by